

ITEM NO.7

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

TRANSFER PETITION (CIVIL) NO. 3297/2023

NEHA SHEKHAR

Petitioner(s)

VERSUS

HARSH SHEKHAR

Respondent(s)

( IA No. 257522/2023 - STAY APPLICATION)

Date : 21-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Anurag Tomar, Adv.  
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. Ambhoj Kumar Sinha, AOR  
Mr. Aashish Verma, Adv.  
Mr. Priyadarshi Kumar, Adv.

UPON hearing the counsel the court made the following  
O R D E R

1. Learned counsel for the respondent-husband suggests that the parties may be referred to mediation to explore the possibility of a settlement. Learned counsel for the petitioner-wife is not averse to the said suggestion but states that the petitioner-wife will not be in a position to travel to Delhi and is ready for mediation through virtual mode.
2. Accordingly, without prejudice to the rights and contentions of the parties, they are referred to the Supreme Court Mediation Centre. The Coordinator of the Mediation Centre shall appoint a Mediator, before

whom the parties are permitted to appear virtually, unless required to appear physically at a later stage, on 01<sup>st</sup> March, 2024 at 2.30 p.m.

3. In the event, the petitioner-wife is required to travel to Delhi for participating in the mediation process, then the respondent-husband shall bear the boarding/lodging and to and fro airfare of the petitioner-wife and shall pay the money to her in advance for the said purpose.

4. List on 24<sup>th</sup> April, 2024 for reporting settlement, if any, failing, which the petition shall be heard on merits.

**(Geeta Ahuja)**  
**Assistant Registrar-cum-PS**

**(Nand Kishor)**  
**Court Master (NSH)**